

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



C.P. No. 59/ 271(e)/ NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2019**

Name of the Company: Ravindra Gupta  
V/s.  
Shree Balaji Dyeing and Printing Mill  
Pvt. Ltd & 2 Ors.

Section of the Companies Act: Section 271(e) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SURYAKANTH BIRAI ADWANI	Respondents		
2.	SANDEEP JALAN	PETITIONER		

**ORDER**

The parties are represented through their respective learned counsels.

No representation is received from the RD and the ROC.


The representation is still awaited.

Meanwhile, the petitioner is directed to inform the date of hearing to the RD and the ROC.

List the matter on 28.08.2019

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 4th day of July, 2019

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**